Supplementary Cause List-2 Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-MA No. 1/2020, EMG-CM No. 1/2020

The Chamber of Commerce & Industry and others

.....Appellant(s)

Through: - Mr. K. S. Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate

(on Video Call from residence in Jammu)

V/s

Y. V. Sharma and others

....Respondent(s)

Through:- Mr. B. S. Salathia, Sr. Advocate with Mr.

Bhanu Partap, Advocate for respondent

No. 1

Mr. Rahul Bharti, Advocate for

respondent No. 2

Mr. Sachin Gupta, Advocate for

respondent Nos. 3 to 6

(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

> **ORDER** 19.05.2020

Learned senior counsel for the appellants argued in part.

Mr. Johal, learned senior counsel stated that he would submit the written arguments with the Registry within three days from today with an advance copy to the learned counsel for the respondent Nos. 1 & 2 and within three days of receipt of the same, respondent Nos. 1 & 2 shall also furnish written arguments in response to the written arguments to be filed by Mr. Johal, with an advance copy to him.

Put up on 28.05.2020.

(RAJNESH OSWAL) **JUDGE**

Jammu 19.05.2020 (Muneesh)